

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, DEEPMALA

AHMEDABAD BENCH

O.A No.

XXXXXX

677 of 1993.

DATE OF DECISION 20/01/1994.

Smt. Kamalesh K. Vaishya Petitioner

Shri D.T.Dave Advocate for the Petitioner (s)

Versus

Union of India and ors. Respondent

Shri AkilKureshi Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. **N.B.Patel** : Vice Chairman

The Hon'ble Mr. **K.Ramamoorthy** : Member (A)

JUDGMENT

Smt. Kamalesh K. Vaishya,  
Residing at Professors Quarters,  
No. 24, B.J. Medical College,  
Civil Hospital Campus,  
Ahmedabad.

...Applicant.

( Advocate : Mr.D.T.Dave )

Versus

1. Assistant Commissioner  
Kendriya Vidyalaya Sangathan,  
Kendriya Vidyalaya Campus, Sector-30,  
Gandhinagar.
2. Kendriya Vidyalaya Sangathan,  
Headquarter-18, Institutional Area,  
Shahid Jeet Singh, Marg,  
New Delhi - 16.

...Respondents.

( Advocate : Mr.Akil Kureshi )

ORAL JUDGMENT

O.A.NO. 677 OF 1993.

DATED : 20th Jan.1994.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

Mr.Akil Kureshi states that one of the contentions raised by the respondents ~~are~~ that this Tribunal has no jurisdiction to entertain the O.A. since the respondent no.2 is a Society registered under the Society Registration Act and there is no notification issued under Section-14 of the Administrative Tribunals Act, bringing the respondent no.2 ~~within~~ the ~~perview~~ of the jurisdiction of this Tribunal. In view of this, Mr.Dave, for the applicant, seeks permission to withdraw this application so that the applicant may approach the High Court. Permission granted. Application stands disposed of as withdrawn. No order as to costs.

  
( K.Ramamoorthy )  
Member (A)

  
( N.B.Patel )  
Vice Chairman